

**GOVERNMENT OF INDIA  
WATER RESOURCES  
LOK SABHA**

UNSTARRED QUESTION NO:1575

ANSWERED ON:22.03.2012

NEW NATIONAL WATER POLICY

Agarwal Shri Jai Prakash;Meghwal Shri Arjun Ram ;Mishra Shri Govind Prasad;Muttemwar Shri Vilas Baburao;Naik Dr. Sanjeev Ganesh;Patil Shri Sanjay Dina ;Sharma Shri Jagdish;Vardhan Shri Harsh;Yadav Shri Madhusudan

**Will the Minister of WATER RESOURCES be pleased to state:**

- (a) whether the Government proposes to enact a new National Water Policy and if so, the details thereof;
- (b) the salient features of the new policy on privatization/ commercialization of water supply;
- (c) the guidelines regarding the storage, utilization, cleaning and allocation of water;
- (d) whether there is provision for checking polluting sources of water in the new policy and if so, the details thereof; and
- (e) the roles of the National Water Board and Water Monitoring Authority in the draft policy and its impact on farmers?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES & MINORITY AFFAIRS (SHRI VINCENT H. PALA)

- (a) Yes, Madam. The Government has prepared the draft National Water Policy, 2012. The Salient Features of the draft National Water Policy, 2012 are annexed.
- (b) The Draft National Water Policy, 2012, inter-alia, recommends that the water related services should be transferred to community and / or private sector with appropriate "Public Private Partnership" model.
- (c) The recommendations regarding guidelines on the storage, utilization, cleaning and allocation of water are given in the salient features of draft National Water Policy, 2012, which are annexed.
- (d) Yes, Madam. The Draft National Water Policy, 2012 recommends as follows:-
  - (i) Sources of water and water bodies should not be allowed to get polluted. System of third party periodic inspection should be evolved and heavy penalty should be imposed on the basis of polluter pays principle. The money recovered from penalty may be put in a fund for facilitating water treatment.
  - (ii) Quality conservation and improvements are even more important for ground waters, since cleaning up is very difficult. It needs to be ensured that industrial effluents, local cess pools, residues of fertilizers and chemicals, etc., do not reach the ground water.
- (e) The National Water Resources Council, on the recommendation of National Water Board, adopts National Water Policy. Farmers are benefited from plan schemes implemented in pursuance of various provisions of National/ State Water Policies.

Annexure

(Annexure referred in reply to the Unstarred Question No. 1575 to be answered on 22.3.2012 in the Lok Sabha regarding New National Water Policy.)

SALIENT FEATURES OF DRAFT NATIONAL WATER POLICY (2012)

1. Even while recognizing that the States have the right to frame suitable policies, laws and regulations on water, the draft NWP, 2012 lays emphasis on the need for a national water framework law, comprehensive legislation for optimum development of inter-State rivers and river valleys, public trust doctrine, amendment of the Indian Easements Act, 1882, etc.
2. Basic minimum quantity for essential health & hygiene and sustenance of ecology has been defined as pre-emptive need, which must be ensured. Water has been recognized as economic good, over and above pre-emptive need, for the first time, which would promote maximization of value of water and its conservation and efficient use.
3. The draft NWP, 2012 presents a holistic picture of ecological need of the river rather than restricting it to only minimum flow requirement. It states that the ecological needs of the river should be determined recognizing that river flows are characterized by low or no flows, small floods (freshets), large floods and flow variability and should accommodate development needs. A portion of river

flows should be kept aside to meet ecological needs ensuring that the proportional low and high flow releases correspond in time closely to the natural flow regime.

4. The draft NWP, 2012 recognizes the need to adapt to climate change scenario in planning and implementation of water resources projects. Coping strategies for designing and management of water resources structures and review of acceptability criteria has been emphasized.

5. Need and approaches towards enhancing water availability have been stipulated. Direct use of rainfall and avoidance of inadvertent evapo- transpiration have been proposed as the new additional strategies for augmenting utilizable water resources.

6. Mapping of the aquifers to know the quantum and quality of ground water resources (replenishable as well as non-replenishable) in the country has been proposed with provision of periodic updation.

7. Water use efficiency has been emphasized. A system to evolve benchmarks for water uses for different purposes, i.e., water footprints, and water auditing should be developed to ensure efficient use of water. Project financing has been suggested as a tool to incentivize efficient & economic use of water.

8. Provision of setting up of Water Regulatory Authority and adequate water pricing to incentivize recycle and re-use has been specified.

9. Water Users Associations should be given statutory powers to collect and retain a portion of water charges, manage the volumetric quantum of water allotted to them and maintain the distribution system in their jurisdiction.

10. The draft NWP, 2012 proposes reversal of heavy under-pricing of electricity, which leads to wasteful use of both electricity and water.

11. The draft NWP, 2012 recognizes encroachment and diversion of water bodies and emphasizes the need for their restoration with community participation.

12. The draft NWP, 2012 proposes setting aside a suitable percentage of the costs of infrastructure development, which along with collected water charges, may be utilized for repair and maintenance. Contract for construction of projects should have inbuilt provision for longer periods of proper maintenance and handing over back the infrastructure in good condition.

13. Pari-passu planning and execution of all components of water resources projects have been proposed so that intended benefits start accruing immediately after completion and there is no gap between potential created and potential utilized.

14. All water resources projects, including hydro power projects, should be planned to the extent feasible as multi-purpose projects with provision of storage to derive maximum benefit from available topology and water resources.

15. Project affected families to be made partners in progress and given a share in the benefits comparable to project benefitted families, who may bear part of the cost of resettlement & rehabilitation through adequate pricing.

16. The draft NWP, 2012 lays emphasis on preparedness for flood / drought with coping up mechanisms as an option. Frequency based flood inundation maps should be prepared to evolve coping strategies.

17. There is a need to remove the large disparity between stipulations for water supply in urban areas and in rural areas to bring equality between rural and urban people.

18. The draft NWP, 2012 proposes a forum at the national level to deliberate upon issues relating to water and evolve consensus, co-operation and reconciliation amongst party States. A similar mechanism should be established within each State to amicably resolve differences in competing demands for water amongst different users of water, as also between different parts of the State.

19. The "Service Provider" role of the state should be gradually shifted to that of a regulator of services and facilitator for strengthening the institutions responsible for planning, implementation and management of water resources. The water related services should be transferred to community and / or private sector with appropriate "Public Private Partnership" model.

20. Appropriate institutional arrangements for each river basin should be developed to collect and collate all data on regular basis with regard to rainfall, river flows, area irrigated by crops and by source, utilizations for various uses by both surface and ground water and to publish water accounts on ten daily basis every year for each river basin with appropriate water budgets and water accounts based on the hydrologic balances.

21. The draft NWP, 2012 proposes negotiations about sharing and management of water of international rivers on bilateral basis in consultative association with riparian States keeping paramount the national interests.

22. All hydrological data other than those classified as secret on national security consideration should be in public domain. Setting up of a National Water Informatics Center has been proposed.

23. Continuing research and advancement in technology should be promoted to address the issues in water sector in a scientific manner. Innovations in water resources sector should be recognized and awarded. A center for research in water policy should also be established to evolve policy directives for changing scenario of water resources.

24. It is necessary to give adequate grants to the States to update technology, design practices, planning and management practices, preparation of annual water balances and accounts for the site and basin, preparation of hydrologic balances for water systems, and benchmarking and performance evaluation.